

Nanda is the President of this Society. The objects of the Samiti are:—

- (i) to create a social and moral climate which will foster moral values and ethical living and discourage anti-social attitude and corrupt practices; and with this end in view, to launch an intensive and wide-spread campaign in the country for moral awakening and social enlightenment;
  - (ii) to develop the will and capacity of the people to fight and eradicate corruption in all forms;
  - (iii) to mobilise the strength and resources of social and religious organisations of the country for eradication of corruption in all forms; and
  - (iv) to assist in the redress of people's grievances relating to all forms of corruption and set up a suitable machinery for this purpose.
- (c) Does not arise.

#### Sangeet Natak Akadami

243. { Shri Brij Raj Singh:  
Shri Bade:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Committee appointed by Government to enquire into the affairs of "Sangeet Natak Akadami" has submitted its report;

(b) if so, the details thereof?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) and (b). A Committee has been set up with the following terms of reference:—

- (i) to make an appraisal of the work done by the Akademi since its inception;

- (ii) to suggest items and schemes in the fields covered by it for inclusion in the 4th Plan and the perspective plan along with estimates of financial outlay involved; and
- (iii) to make such other recommendations as might be considered fit for improving the working of the Akademi and for strengthening activities in the fields covered by it.

The Committee has not yet submitted its report.

#### Modern Indian Languages in Delhi University

244. Shri G. S. Musafir: Will the Minister of Education be pleased to state:

(a) the number of post-graduate students (morning as well as evening shifts) in each of the Modern Indian Languages in the University of Delhi;

(b) when each language was first introduced in the University; and

(c) the staff in the University (part-time and full-time) employed for each language with the dates of their appointments?

The Minister of Education (Shri M. C. Chagla): (a) to (c). A statement giving the required information is laid on the Table of the House. [Placed in Library, See No. LT-3033/64].

#### Girih Kalyan Kendras

245. Shri G. S. Musafir: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Girih Kalyan Kendras are being run in some of the colonies of Government employees;

(b) the number of such centres and the scales of pay applicable to the instructors;

(c) the agency which is managing these centres; and

(d) whether the instructors are paid irregularly every month and if so, the reasons therefor?

**The Deputy Minister in the Ministry of Home Affairs (Sri L. N. Mishra).**

(a) Yes, Sir.

(b) There are at present 55 Grih Kalyan Kendras as detailed below:—

|                             |    |
|-----------------------------|----|
| Craft Training Centres. ... | 38 |
| Nursery & Music Centres     | 8  |
| Production Centres          | 9  |

Instructors (part time and full time) receive honorarium ranging from Rs. 60 to Rs. 120.

(c) Ministry of Home Affairs (Staff Welfare Organisation) through its Organiser, Grih Kalyan Kendras.

(d) Instructors are sometimes paid late due to certain administrative and procedural difficulties in obtaining funds and delay in getting payment of bills for work done.

12.13 hrs.

#### OBITUARY REFERENCE

(SHRI S. C. GUPTA)

**Mr. Speaker:** Before we take up further business, I wish to make a reference to the sad demise of Shri S. C. Gupta who had been the Secretary of the Central Legislative Assembly. He retired in 1933 after a distinguished record of service. He passed away at Calcutta on the 7th September, 1964, at the age of 87. One of his sons, Shri Indrajit Gupta, is now a Member of this House.

The House may stand in silence for a short while in memory of the deceased.

*The Members then stood in silence for a short while.*

12.14 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(i) REPORTED DECISION OF INDIAN AIRLINES CORPORATION TO SUSPEND MANY OF ITS SERVICES.

**Shri Harish Chandra Mathur (Jalore):** I call the attention of the Minister of Civil Aviation to the following matter of urgent public importance and I request that he may make a statement thereon:

(ii) REPORTED DECISION OF INDIAN AIRLINES CORPORATION TO SUSPEND MANY OF ITS SERVICES.

**The Minister of Civil Aviation (Shri Kanungo):** Sir, the cancellation of all the Caravelle Services and some other services by the Indian Airlines Corporation has been occasioned by the reduced availability of Pilots for flying its fleet as a result of the enforcement by the Indian Commercial Pilots' Association, with effect from the 22nd August, 1964, of the duty and flight time limitations after the failure of negotiations between the Management of the Corporation and the Association on the 13th August, 1964.

Briefly stated, these limitations involve that a Pilot will not do duty for flying aircraft except for certain hours during the day, or certain hours in a week, or in a month. They will also be given certain rest between periods of flight and duty.

**Mr. Speaker:** How long is it?

**Shri Kanungo:** About five pages.

**Mr. Speaker:** It may be laid on the Table of the House. I will allow questions on this tomorrow.

*(Rest of the statement laid on the Table of the House [Placed in Library. See No. LT-3018/64].)*